

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 03/14 of NC-VI held on 02.05.2013

Meeting No. 03/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Food, Marine & Misc Products was held on 02.05.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
3	Dr. A. Raghu	Dy. Advisor (Ayurveda)	AYUSH
Officers in attendance			
1	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 01/14 & 02/14 held on 04.4.2013 and 18.4.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	68 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	The case was discussed in the meeting and as suggested by the representative of MFPI committee decided to call for the following information from the firm:- 1. Internal diameter and length of the straw. The case was deferred and to be placed before the committee on 13.6.2013.			

2	69 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	The case was discussed in the meeting and as suggested stated by the representative of MFPI committee decided to call for the following information from the firm:- 1. Internal diameter and length of the straw. The case was deferred and to be placed before the committee on 13.6.2013.			

3	70	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/0001/AM13/	RLA File :02/24/040/213/AM12	Lic.No/Date:0210174096 15.02.2012	Deferred
	The case was discussed in the meeting and the representative of AYUSH indicated that the export item Scammony Resin does not come in their purview. However, they desired to re- examine the ma their earlier recommendation letter no 24/2006-CCRAS/Admn dated 24.1.2007. The case was deferred and to be placed before the committee on 13.6.2013.			

4	71 Case No.:4/39/85-ALC3/2012	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	
---	----------------------------------	--	---	--

HQ File :01/85/050/00174/AM13/	RLA File :03/94/040/00677/AM13/	Lic.No/Date:0310717604 19.12.2012
The case was discussed in the meeting . Committee decided to remind C&PC to expedite their comments. The case was deferred and to be		

5	72 Case No.:5/34/85-ALC3/2012	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00161/AM13/	RLA File :07/24/040/00353/AM13/	Lic.No/Date:0710092237 04.12.2012	Deferred
	The case was discussed in the meeting and the representative of MFPI present in the meeting informed that they have sent deficiency letter to the firm calling for certain information. Therefore, committee decided to obtain a copy of deficiency letter and e-mail the same to the firm.			

6	73	Party Name:MANDOVI PELLETS, GOA	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/162/226/AM13	MODIFICATION OF SION C-498 FOR EXPORT OF IRON ORE PELLETS.		Deferred
	The case was discussed in the meeting and it was noted that information called for from concerned EPC and M/o steel have not been received. Committee decided to remind EPC and M/o Steel for furnishing the requisite information. The case was deferred and to be placed before the committee on receipt of information / comments.			

7

74 Case No.:7/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
HQ File :01/85/050/00163/AM13/	RLA File :03/94/040/00716/AM13/	Lic.No/Date:0310715954 30.11.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI Vide their letter no 3/DGFT/2011 dated 01.5.2013 as under:-			
Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg
RA may take consequential action as per policy / procedure.			

8	75 Case No.:10/34/85-ALC3/2012		Party Name:JINDAL DRUGS LIMITED		Meet No/Date:3/85-ALC3/2013 02.05.2013		Status:	
	HQ File :01/85/050/00166/AM13/		RLA File :03/94/040/00705/AM13/		Lic.No/Date:0310715357 21.11.2012		Aproved	
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI Vide their letter no 3/DGFT/2011 dated 01.5.2013 as under:-							
	Export Item		Qty.		Import Item		Qty.	
	Cocoa Butter		1 kg		Cocoa Beans Dried & Fermented		2.31 kg	
RA may take consequential action as per policy / procedure								

9	76 Case No.:11/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
			Lic.No/Date:0310715903	

HQ File :01/85/050/00167/AM13/	RLA File :03/94/040/00714/AM13/	29.11.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI Vide their letter no 3/DGFT/2011 dated 01.5.2013 as under:-			
Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg
RA(Mumbai) may take consequential action as per policy / procedure			

10	77 Case No.:9/34/85-ALC3/2012		Party Name:JINDAL DRUGS LIMITED		Meet No/Date:3/85-ALC3/2013 02.05.2013		Status:									
	HQ File :01/85/050/00165/AM13/		RLA File :03/94/040/00706/AM13/		Lic.No/Date:0310715363 21.11.2012		Approved									
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI Vide their letter no 3/DGFT/2011 dated 01.5.2013 as under:-															
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cocoa Butter</td><td>1 kg</td><td>Cocoa Beans Dried & Fermented</td><td>2.31 kg</td></tr></table>								Export Item	Qty.	Import Item	Qty.	Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg
	Export Item	Qty.	Import Item	Qty.												
	Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg												
RA(Mumbai) may take consequential action as per policy / procedure																

11	78 Case No.:8/34/85-ALC3/2012		Party Name:JINDAL DRUGS LIMITED		Meet No/Date:3/85-ALC3/2013 02.05.2013		Status:								
	HQ File :01/85/050/00164/AM13/		RLA File :03/94/040/00713/AM13/		Lic.No/Date:0310715897 29.11.2012		Approved								
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI Vide their letter no 3/DGFT/2011 dated 01.5.2013 as under:-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cocoa Butter</td><td>1 kg</td><td>Cocoa Beans Dried & Fermented</td><td>2.31 kg</td></tr></table>							Export Item	Qty.	Import Item	Qty.	Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg
	Export Item	Qty.	Import Item	Qty.											
Cocoa Butter	1 kg	Cocoa Beans Dried & Fermented	2.31 kg												
RA(Mumbai) may take consequential action as per policy / procedure															

12

79	Party Name:MARINE CHEMICALS	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
HQ File :01/85/050/0090/AM13/	RLA File :10/24/40/0010/AM13	Lic.No/Date:1010049967 14.06.2012	Approved
The case was discussed in the meeting and committee reconsidered the case. It was decided to revise the ad-hoc norms as per the revised comments of Department of Biotechnology furnished vide their letter No BT/IL/05 /343//2011-PID dated 7.1.2013 as under;-			
Export Item	Qty.	Import Item	Qty.
Agar Agar strips / powder Grade Food / Microbiological /Bacteriological / Pharma	18156.00 kg	Agar Agar Strip Commercial Grade	20000.00 kg
RA may take consequential action as per policy / procedure.			

13	80	Party Name:SIGNATURE ESTATE	Meet No/Date:3/85-ALC3/2013	Status:
			02.05.2013	
	HQ File :01/85/050/0040/AM12/	RLA File :02/24/40/034/AM12	Lic.No/Date:0210159359	Deferred
			23.05.201	

The case was discussed in the meeting and Committee decided to request Tea Board to re- examine the matter in the light of information furnished by the firm and Tea Board comments dated 04.11.2011 read with their deficiency letter dated 8.7.2011 (copy to be enclosed) . The case was deferred and to be placed before the committee on 13.6.2013.

14	81 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI through e-mail to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

15	82 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI through e-mail to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

16	83 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI through e-mail to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

17	84 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI through e-mail to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013			

18	85 Case No.:1/34/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00157/AM13/	RLA File :03/94/040/00590/AM13/	Lic.No/Date:0310712898 16.10.2012	Deferred
	The case was discussed in the meeting and committee decided to forward the information submitted by the firm vide their letter dated 18.4.1013 to DIPP for their comments.. The case was deferred and to be placed before the committee on 13.6.2013.			

19	86 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
----	----------------------------------	----------------------------------	---	---------

	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	The case was discussed in the meeting and the representative of AYUSH indicated that the export item Scammony Resin does not come in their purview. However, they desired to re- examine the matter in the light of their earlier recommendation letter no.24/2006-CCRAS/Admn dated 24.1.2007. The case was deferred and to be placed before the committee on 13.6.2013.			

20	87	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	Case No.:6/39/85-ALC3/2012			
	HQ File :01/85/050/00176/AM13/	RLA File :03/95/040/00734/AM13/	Lic.No/Date:0310718029 21.12.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the Deptt. of C&PC vide their O.M No.C.II-14010/109-2012 dated 12.4.2013 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Zirconium Silicate Powder / Opacifier	1 kg	Zircon Sand	1.01 kg
	RA may take consequential action as per policy / procedure.			

21	88	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	Case No.:5/39/85-ALC3/2012			
	HQ File :01/85/050/00175/AM13/	RLA File :02/24/040/00171/AM13/	Lic.No/Date:0210186099 04.02.2013	Defer
	The case was discussed in the meeting and committee decided to remind Jute Commissioner to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

22	89	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	Case No.:4/33/85-ALC3/2012			
	HQ File :01/85/050/00151/AM13/	RLA File :30/22/040/00018/AM13/	Lic.No/Date:3010090406 12.12.2012	Deferred
	The case was discussed in the meeting and it was noted that firm has submitted information to C&PC vide their letter dated 11.4.2013 as called for. Committee decided to remind C&PC to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

23	90	Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	Case No.:12/39/85-ALC3/2012			
	HQ File :01/85/050/00182/AM13/	RLA File :08/24/040/00355/AM13/	Lic.No/Date:0810117593 16.01.2013	Deferred
	The case was discussed in the meeting and committee decided to remind the firm for furnishing the requisite information and also remind Spices Board for their comments. . The case was deferred and to be placed before the committee on 13.6.2013.			

24	91	REF. FROM MPEZ (M/S. NESTLE INDIA LTD)-AN EOU UNIT	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status :Deferred
	HQ File :01/85/162/176/AM13	Fixation of wastage norms for export product 'Rooibos Instant Tea'.		

The case was discussed in the meeting and it was decided to write to the plantation Division of Department of commerce bringing to their notice the delay on the part of Tea Board for furnishing their comments in fixation of wastage norms for EOU unit despite three communications dated 11.12.2012 , 21.2.2012 and 16.4.2013. The case was deferred and to be placed before the committee on 13.6.2013.

25	92 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MSME (Food Division). Committee decided to remind MSME (Food Division) to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

26	93 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MSME (Food Division). Committee decided to remind MSME (Food Division) to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

27	94 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MSME (Food Division). Committee decided to remind MSME (Food Division) to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

28	95 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MSME (Food Division). Committee decided to remind MSME (Food Division) to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

29

Case No.:6/33/85-ALC3/2012	96	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
HQ File :01/85/050/00153/AM13/		RLA File :02/24/040/00129/AM13/	Lic.No/Date:0210183825 21.11.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per Tea Board's comments furnished vide their letter No. LC/ALA/2013 dated 28.3.2013 . However import item may be described as relevant Black Tea of FBOP variety / Grade.				
Export Item	Qty	Import Item	Qty.	
Indian Black Tea Blended with imported Tea (66.67 % imported Tea and 33.33% Indian Tea)	34320.00 Kg.(containing 22880.00Kg imported Tea)	Relevant Black Tea (FBOP variety/Grade)	22,880.00 kg	
RA may take consequential action as per policy / procedure				

30	97 Case No.:7/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00154/AM13/	RLA File :02/24/040/00132/AM13/	Lic.No/Date:0210183836 22.11.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per case no 96, in which Tea Board furnished their comments vide their letter No. LC/ALA/2013 dated 28.3.2013 . However import item may be described as relevant Black Tea of FBOP variety / Grade.			
	Export Item	Qty	Import Item	Qty.
	Indian Black Tea Blended with Imported Tea(66.67 % imported Tea and 33.33% Indian Tea)	68640.00kg. (containing 45,760.00Kg Imported Tea)	Relevant Black Tea (FBOP variety/Grade)	45760.00 kg
	RA may take consequential action as per policy / procedure.			

31	98 Case No.:8/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00155/AM13/	RLA File :02/24/040/00131/AM13/	Lic.No/Date:0210183835 22.11.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per case no 96, in which Tea Board furnished their comments vide their letter No. LC/ALA/2013 dated 28.3.2013 . However import item may be described as relevant Black Tea of FBOP variety / Grade.			
	Export Item	Qty	Import Item	Qty.
	Indian Black Tea blended with imported Tea (66.67 % Imported Tea and 33.33% Indian Tea).	68640.00kg. (containing 45,760.00Kg Imported Tea).	Relevant Black Tea (FBOP variety/Grade)	45760.00 kg
	RA may take consequential action as per policy / procedure.			

32	99 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Approved
	The case was discussed in the meeting and information furnished by the firm vide their letter dated 29.10.2012 and 17.1.2013 has been examined . Committee decided to approve the norms as per the written comments furnished by the Deptt. of C&PC vide their O.M No. 46011/68/2009-PC II dated 23.7.2012 with certain modification in export/ import description as under:-			
	Export Item	Qty	Import Item	Qty
	Tooth Brushes-Friscodent Interdental Mundpflege set One Box will contain following i. Tooth Brush handle -64 Nos ii. Conical fine Brush Head-364 Nos. iii..Ultrafine Brush Head—524 Nos. iv.Tongue Cleaner-80 Nos. v. Travel Brush -288 Nos vi. Plastic Box-112 Nos. vii. Conical superfine Brush Head -320	1 Box	1.Relevant Interdental Brush Head i.e (conical fine brush head ,Ultrafine brush head and conical superfine brush head) 2.Relevant Twisted Wire Brush 3.Raw materials recommended for 1 kg of Polypropylene part contained in the export product:- i. Relevant Polypropylene Granules ii.Polypropylene Colour Master Batch 4. Raw material recommended for 1 kg of TPE part contained in the export product:- i. Thermoplastic Elastomer (TPE) Granules	Net+ 5% wastage Net +5% wastage 1.04 kg 0.02 kg 1.04 kg

34	101 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Deferred
	The case was considered in the meeting and committee decided to remind C&PC to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

35	102 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm not received so far. Committee decided to issue second reminder to the firm for furnishing the information called for. MFPI representative also agreed to call for the information. The case was deferred and to be placed before the committee on 13.6.2013.			

36	103	Party Name:VITAL THERAPEUTICS & FORMULATIONS PVT.LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/162/217/AM12	GRANT OF ADVANCE AUTHORIZATION UNDER PARA 4.4.2OF HBP, VOL.I		Deferred
	The case was discussed in the meeting and it was noted that the comments furnished by Department of Animal Husbandry ,Dairying & Fisheries vide their O.M No 102-20/2013-Trade dated 5.4.2013 do not indicate quantity of import items. Committee decided to call for the same from the Deptt. of Animal Husbandry , Dairying & Fisheries. . The case was deferred and to be placed before the committee on 13.6.2013.			

37	104 Case No.:10/39/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to submit the requisite information. The case was deferred and to be placed before the committee on 13.6.2013.			

38	105	Party Name:M/S. J.S TRADERS	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/0074/AM13/	RLA File :04/24/040/0025/AM13	Lic.No/Date:0410136684 23.05.2012	Rejected
	The case was discussed in the meeting . It was noted from the copy of the export contract submitted by the applicant that the item of export is Indian Cashew. Therefore the import is not related to export . Hence the request is rejected.			

39	106 Case No.:1/40/85-ALC3/2012	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00183/AM13/	RLA File :10/24/040/00071/AM13/	Lic.No/Date:1010052219 17.01.2013	Deferred

The case was discussed in the meeting and committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.

40	107 Case No.:6/34/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00162/AM13/	RLA File :05/24/040/00367/AM13/	Lic.No/Date:0510342708 08.01.2013	Deferred
	The case was discussed in the meeting and it was decided to call for the Industrial licence under IDR Act. The document submitted by the firm is a registration letter from DIC. The case was deferred and to be placed before the committee on 13.6.2013.			

41	108 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Deferred
	The case was discussed in the meeting and it was noted that firm has submitted information vide e mail dated 24.4.2013. and representative of MSME was requested to examine the same and offer their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

42	109 Case No.:8/39/85-ALC3/2012	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00178/AM13/	RLA File :03/94/040/00815/AM13/	Lic.No/Date:0310718722 31.12.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MSME (Glass and ceramic) division to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

43	110	Party Name:HERBAL SUPPLEMENTS PVT. LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/162/132/AM12	GRANT OF ADVANCE AUTHORIZATION UNDER PARA 4.4.20F HBP, VOL.I FOR EXPORT OF MUSTERAD OIL AROMA (ESSENTIAL OIL OF MUSTARD)- AITC CONTENT Min 97%.		Deferred
	The case was discussed in the meeting and committee decided to remind Spices Board for clarification. The case was deferred and to be placed before the committee on 13.6.2013.			

44	111		Party Name:S.M. HERBALS PVT. LTD		Meet No/Date:3/85-ALC3/2013 02.05.2013		Status:								
	HQ File :01/85/162/240/AM12		RLA File :05/24/40/626/AM08		Lic.No/Date:0510212663 27.11.2007		Approved								
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the Deptt. of Biotechnology vide their O.M No.BT/IL/05/362/2012-PIDdated 28.3.2013.														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Camptothecin (purity 99.3%)</td><td>1 kg</td><td>Crude Camptothecin (purity 95.7 %)</td><td>1.04 kg</td></tr></table>							Export Item	Qty.	Import Item	Qty.	Camptothecin (purity 99.3%)	1 kg	Crude Camptothecin (purity 95.7 %)	1.04 kg
	Export Item	Qty.	Import Item	Qty.											
Camptothecin (purity 99.3%)	1 kg	Crude Camptothecin (purity 95.7 %)	1.04 kg												
RA may take consequential action as per policy / procedure.															

45	112 Case No.:3/34/85-ALC3/2012	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00159/AM13/	RLA File :08/24/040/00305/AM13/	Lic.No/Date:0810116723 07.12.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to furnish the requisite information / clarification. The case was deferred and to be placed before the committee on 13.6.2013.			

46	113 Case No.:7/39/85-ALC3/2012	Party Name:HINDUSTAN ZIRCON	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00177/AM13/	RLA File :08/24/040/00311/AM13/	Lic.No/Date:0810116977 19.12.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to furnish the information . The case was deferred and to be placed before the committee on 13.6.2013.			

47	114 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 13.6.2013.			

48

115 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MFPI vide their letter No. 21/DGFT/2012 Dated 12.4.2013 as under, except the description of import item “sugar” which will be described as “: cane sugar”.			
Export Item	Qty.	Import Item	Qty.
Chocolate filled or Chocolate coated wafers	2,00,000.00kg	1. Cane Sugar	60,000.00kg
		2.Starch	1900.00kg
		3 Maida	50,000.00kg
		4.Fractionated Vegetable Fat	30,000.00kg
		5.Lecithin	1000.00kg
		6.Condensed Milk.	18,000.00kg
		7.Cocoa Mass	10,000.00kg
		8. Malto Dextrin	4,000.00kg
		9.PGPR	200.00kg
		10.Ethyl Vanillin	20.00kg
		11. Salt	199.00kg
		12.Aluminium Metalised BOPP.	As per packing policy
		13.Paper and paper product.	As per packing policy.
RA may take consequential action as per policy/ procedure.			

49	116 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status:
	HQ File :01/85/050/00065/AM13/	RLA File :09/24/040/00573/AM12/	Lic.No/Date:0910051782 16.03.2012	Approved

The case was discussed in the meeting in the light of firms reply dated 07.3.2013 and written comments furnished by MFPI vide their letter No. 21/DGFT/2012 dated 12.4.2013. It was decided that the description of export product needs a modification in the light of what has been stated by the applicant. Accordingly committee decided to describe export product as Filled Chocolate i.e "wafers ,wafer rolls ,wafer pillows, Barz and wafer cups filled with chocolate (Chocolate will comprise 30 % of the weight of the export product). Further , it was decided to describe the import item at sl. No. 1 as "cane sugar" not Sugar. The committee decided to fix the ad-hoc norms in the light of the said written comments of MFPI with the aforesaid description of the final product and for import item food flavor "relevant" may be prefixed as under:-

Export Item	Qty.	Import Item	Qty
Filled Chocolate i. e. (Wafers, wafer rolls ,wafer pillows, Barz and wafer cups filled with chocolate. (Chocolate will comprise 30 % of the weight of the export product)	2,00,000.00 kg	1.Cane sugar	60,000.00kg
		2.salt	2000.00kg
		3.Relevant Food flavour	20.00kg
		4.Cocoa powder	10,000.00kg
		5.Cocoa mass	10,000.00kg
		6.Hazelnut paste	2000.00kg
		7.Cocoa Butter Fractionated	2000.00kg
		8. Vegetable Fat.	30,000.00kg
		9. Aluminium metalised BOPP	As per policy for packing materials
		10.Paper and paper Board	As per policy for packing materials

RA may take consequential action as per policy / procedure.

50

117	Party Name:KAMALA INTERNATIONAL	Meet No/Date:3/85-ALC3/2013	Status:
Case No.:9/9/85-ALC3/2012		02.05.2013	
HQ File :01/85/050/00067/AM13/	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777	Approved
		15.03.2012	

The case was discussed in the light of the written comments furnished by the MFPI vide their letter No. 21/DGFT/ 2012 dated 12.04.2013. It was decided to describe the export product as "Wafers Chocolate filled or chocolate coated" to account for imported cocoa products. It was further decided to describe the import item No.2 as "cane sugar ." Accordingly, the committee decided to fix the following ad-hoc norms in the light of said written comments of MFPI .

Export Item	Qty.	Import Item	Qty.
Wafers Chocolate filled or Chocolate coated.	8,00,000.00 kg	1.Maida	2,00,000.00 kg
		2.Cane Sugar	2,40,000.00kg
		3.Starch	8000.00kg
		4.Salt	800.00kg
		5. Relevant .Food Flavour	80.00kg
		6.Cocoa powder	40,000.00kg
		7. Cocoa Mass	40,000.00kg
		8.Hazzlenut Paste	8000.00kg

		9.Cocoa Butter	8000.00kg
		10. Fractionated Vegetable Fats	80,000.00kg
		11.Aluminium metalised BOPP	As per policy for packing materials
		12.Paper and paper Board	As per policy for packing materials
RA may take consequential action as per policy / procedure.			

51

118	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD	Meet No/Date:3/85-ALC3/2013 02.05.2013	Status: Approved
HQ File :01/85/162/126/AM11	FIXATION OF WASTAGE NORMS FOR EXPORT OF CASSIA GUM POWDER AGAINST IMPORT OF CASSIA GUM OR CASSIA SPLIT.		
The case was discussed in the meeting and committee decided to approve the wastage norms as per the comments furnished by the MFPI vide their letter No. 26/DGFT/2011 dated 11.4.2013 as under:-			
Export Item	Qty.	Import Item	Qty.
Cassia Gum Powder	1 kg	Cassia Gum Split Or Cassia Seeds	1.017 kg/kg 2.0 kg/kg
KASEZ,Gandhidham –Kutch may take consequential action as per policy / procedure.			

xxxxxx